

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL  
AHMEDABAD BENCH

O.A. No. 388/93  
TAX No.

DATE OF DECISION 06/9/1993

Shri Arvindkumar Rajpurohit. Petitioner

Party-in-Person \_\_\_\_\_ Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Mr. Akil Kureishi \_\_\_\_\_ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Shri Arvindkumar Rajpuroshit,  
204, Meena Apartments, 1st Floor,  
Bhaikaka Nagar, Thaltej,  
Ahmedabad-380 051  
(Party in Person)

: Applicant

Versus

1. The Union of India  
Through the Secretary,  
Ministry of Personnel Training  
& Pension, New Delhi.

2. The Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi-110 011.

: Respondents

(Advocate: Mr. Akil Kureshi)

O R A L J U D G M E N T

O.A./388/93

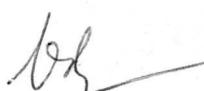
Date: 6/9/1993

Per: Hon'ble Mr. N.B. Patel

: Vice Chairman

The applicant, who is present in person, states that, on the very day on which we passed the order dated 21.7.1993, he had received a regular admission slip from the Commission in the evening and that, he has taken all the papers and he is awaiting the result of the examination. In these circumstances, we lift the embargo placed by us on the declaration of the result of the applicant till we make specific orders in that connection. In other words, the result of the applicant will be declared in the usual course along with the results of all other candidates. The applicant agrees that the matter has now become infructuous as he is allowed to appear at the examination. However, he says that he had to spend a lot <sup>of</sup> time and money, to secure admission to the examination. He wants to keep alive his right to claim compensation for the loss, if any, which he might sustain as a result of his having to devote

time and money for getting admission rather than for preparing himself for the examination. If, after the results are declared, the applicant is so advised, he may pursue appropriate remedy available to him and as may be advised to him in connection with the loss, if any, suffered by him including the expenses which he has incurred for going to Delhi to the UPSC Office, for getting timely intimation about his admission to the examination. As the present application has substantially become infructuous, it is disposed of with liberty to the applicant to take appropriate remedy, if so desired by him, for loss, if any, which he feels, to have occurred to him as a result of not getting admission well in time. The applicant may take recourse to such remedy, if so advised, after the result of the examination is declared.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. 07/388/93 of 199

Transfer Application No. — Old writ Pet. No.

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 05/10/93

Countersigned : Prabhakar  
10/05/1993

92 Section Officer / Court Officer

Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAMES OF THE PARTIES Shri A. Rajparashit

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